

BEFORE THE FIRST APPELLATE AUTHORITY (RTI ACT)  
AND PRINCIPAL DISTRICT & SESSIONS JUDGE,  
BENGALURU RURAL DISTRICT, BENGALURU.

Dated this the 22<sup>nd</sup> day of August 2017.

PRESENT:

Shri P. Krishna Bhat, B.Sc., LL.B.  
First Appellate Authority (RTI Act) &  
Principal District & Sessions Judge,  
Bengaluru Rural District,  
Bengaluru.

RTI First Appeal No.1/2017

Appellant : Sri Sreenath K.S.,  
Kulathanal House,  
Kidangoor P.O.,  
Vendoor, Angamaly,  
Ernakulam District,  
PIN 683 572.

Vs.

Respondent : Public Information Officer,  
Principal District & Sessions  
Court, Bengaluru Rural,  
City Civil Court Complex,  
Bengaluru-560 009

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ORDER ON THE APPEAL FILED UNDER SECTION 19 OF  
THE RIGHT TO INFORMATION ACT, 2005.

I have perused the memorandum of appeal and also the order dated 17.02.2017 of the State Public Information Officer (for short, SPIO), which is appealed against.

2. The appellant has remained absent. I have heard the respondent in person. I have also perused the records. The records disclose that the applicant/appellant has sought for information as follows:

1. *Which is the number of the infamous case which is widely known as "cyanide mallika case" which was pending before this Hon'ble Court?*
2. *What is the total fee which I need to pay in order to get a copy of Judgment in the infamous "cyanide mallika" case?*
3. *Provide me a copy of Judgment in the infamous "cyanide mallika" case?*

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3. The SPIO has rejected the application by stating that since copies sought for and the information required pertain to judicial proceedings, furnishing of such information is governed by the special rules under the Criminal Rules of Practice and as such, the applicant has to file copy application for the same. He has also for the said purpose placed reliance on the decision of the Hon'ble High Court of Karnataka reported in **ILR 2009 KAR 3890**. Under such circumstances, the reasons given by the SPIO and the order passed is unexceptionable and accordingly, the said order is upheld.

4. Apart from the same, the applicant has mentioned the case as 'Cyanide Mallika Case'. With such reference, it is impossible to furnish even certified copies under the Rules of the Court. The applicant has to give the case number and also cause title and thereafter, make copy application seeking certified copies. On such application being filed, Registry of the court will apprise the copy applicant the requisite application fee that is required to be paid and on tendering such fee, certified copies will be granted, subject to such Rules. In that


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view of the matter, there is no merit in the above appeal and accordingly, it is liable to be dismissed. Hence, the following: -

ORDER

The appeal is dismissed.

(Dictated to the Judgment Writer, transcribed by him, after corrections signed by me on this the 22<sup>nd</sup> day of August 2017)

  
(P. Krishna Bhat)

First Appellate Authority (RTI Act) &  
Principal District & Sessions Judge,  
Bengaluru Rural District,  
Bengaluru.

22.08.17